

MOST URGENT
TIME BOUND

HIGH COURT OF HIMACHAL PRADESH, SHIMLA - 171001.

No.HHC/VIG/Pendency Reduction/2015-6633

Dated: Shimla the 19th March, 2016

From

The Registrar (Vigilance),
High Court of Himachal Pradesh,
Shimla - 171001.

To

All the District & Sessions Judges in
Himachal Pradesh .

**Subject: Instructions regarding submission of monthly/
quarterly/half yearly information/statements
for the purpose of preparation of Reports.**


Sir,

It has been noticed by the Hon'ble High Court that some of the Courts in Himachal Pradesh are not furnishing the monthly/quarterly/half yearly information/statements well in time, due to which this Registry is facing great difficulty in onward submission/transmission of the requisite information online to the quarter concerned.

You are, therefore, requested to furnish all kinds of monthly/quarterly/half yearly information/statements in respect of your Civil & Sessions Divisions **on or before 5th day of every/relevant month**, so that the same could be transmitted to the quarter concerned well in time.

The above instruction be followed by all concerned in letter and spirit and any departure thereof shall be viewed very seriously.

Yours faithfully,


(Arvind Malhotra)
Registrar (Vigilance)

Endst.No.HHC/VIG/PendencyReduction/2015- Dated:19.3.2016
Copy forwarded to:- 6634-639


1. The Deputy Registrar-cum-Special Private Secretary to Hon'ble the Chief Justice;
2. All the Additional Registrars/Deputy Registrars;

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3. All the Secretaries/Private Secretaries to the Hon'ble Judges;
4. The Secretary/Pvt. Secretary to the Registrar General /Registrar (Judicial)/Registrar(Vig.)/Registrar(Rules)/Registrar(Admn.)/Registrar(Estt.) and C.P.C.
5. The Section Officer(Computer), H.P.High Court, Shimla with the request to upload the aforesaid instruction on the official website.
6. Guard file.

To
All the District & Sessions Judges in
Himachal Pradesh

Assistant Registrar(Vigilance)

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You are therefore requested to furnish all kinds of monthly/quarterly/half yearly information/statements in respect of your Civil & Sessions Divisions on or before 5th day of every/relevant month, so that the same could be transmitted to the quarter concerned well in time.
The above instruction be followed by all concerned in letter and spirit and any departure thereof shall be viewed very seriously.

Yours faithfully,


(Arvind Malhotra)
Registrar (Vigilance)